

Tamil Nadu Transparency In Tenders (Amendment) Act, 2012

06 of 2012

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PREAMBLE

An Act further to amend the Tamil Nadu Transparency in Tenders Act, 1998.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Tamil Nadu Transparency in Tenders (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 1st day of October 2011.

2. Amendment of section 16 :-

In section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998)(hereinafter referred to as the principal Act), in clause (c), for the words "eleven years", the words "sixteen years" shall be substituted.

3. Validation :-

Notwithstanding anything contained in the principal Act, all things done or actions taken by any officer or authority, on or after the 1st day of October 2011 and before the 22nd November 2011, which are in conformity with the provisions of the principal Act as amended by this Act, shall, for all purposes, be deemed to be, and to have always been validly done or taken in accordance with law as if the principal Act, as amended by this Act, had been in force at all material times when such things or actions were done or taken.

4. Repeal and saving :-

(1) The Tamil Nadu Transparency in Tenders (Amendment) Ordinance, 2012 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.